

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 22**

**CA 181/2022**

**CA 190/2022**

**CA 191/2024**

**CA 204/2024**

**In**

**CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.07.2024**

NAME OF THE PARTIES:      UNION OF INDIA

V/s

INFRASTRUCTURE LEASING AND FINANCIAL  
SERVICES LTD. & ORS.

Section 241(1) & 242(4) of the Companies Act, 2013

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**ORDER**

1. Mr. Animesh Bisht a/w Mr. Vihit Shah, Ld. Counsel for the Applicant in CA 181/2022 and CA 190/2022. Mr. J.N. Tikku, Ld. Counsel for the Applicant in CA 204/2024. Mr. Sachin Kanse, Ld. Counsel for Respondent No. 18 in IA 190/2022. Mr. Priyamveda Singhania,
2. Ld. Counsel for Respondent No. 7 in IA 181/2022 and Respondent No. 11 in IA 190/2022. Mr. Animesh Bisht a/w Mr. Vihit Shah, Ld. Counsel for the Respondent in CA 204/2024. Mr. Pulkit Sharma a/w Mr. Harsh Kesharia, Ld. Counsel for Respondent No. 12 in IA 181/2022.
3. Mr. Abhinav Raghuvanshi, Adv. and Ms. Aparna Mahishi, Adv. for Respondent No. 5 in CA 190/2022. Adv Faranaaz Karbhari, Adv Abhirup

Dasgupta, Adv Ishaan Duggal, Adv Akriti Shikha I/b HSA Advocates- for Respondent no 9 in CA 181/2022 and Respondent no 12 in CA 190/2022. Mr. Shwetank Nigam, Ld. Counsel for the Appellant in CA 204/2024. Shourya Bari, i/b Trilegal. Advocate on behalf of Respondent No. 4.

### **CA 181/2022 & CA 190/2022**

1. Ld. Counsel for the Union of India seeks sometime to place on record the affidavit in reply. Time granted.
2. The Respondents whosoever have not filed reply till date are directed to file reply before the next date of hearing after duly serving the copy to the other side. It may be clear that if the respondents fail to file reply before the next date of hearing, their right to file reply will be forfeited and the matter shall be proceeded further on the basis of materials available on records.
3. List this matter for consideration on **27.08.2024**.

### **CA 191/2022**

1. Mr. Siddharth Joshi, Ld. Counsel for the Applicant present.
2. Ld. Counsel for the Applicant seeks some time to place on record the information to be disclosed by them.
3. Ld. Counsel for the Applicant is directed to file disclosure statement within 10 days after duly serving the same on the other side. Thereafter, 10 days' time is granted to the Respondent Union of India to file reply with advance copy to the other side.
4. List this matter for consideration on **27.08.2024**.

### **CA 204/2024**

1. Ld. Counsel for the IL&FS/Respondents submits that the copy of application served upon them is incomplete in all aspect. Further, learned counsel for the CMA submits that the copy of application has not been served upon them also.
2. Ld. Counsel for the Applicant is directed to serve the complete legible copy of the Application with complete annexures upon all the respondents within two days. The Respondents are directed to file reply within 15 days from the date of receipt of copy of application after duly serving the same on the other side.
3. List this matter for further consideration on **27.08.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**